

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CP 84/2(41)/NCLT/MB/MAH/2017

CORAM:

M. K. Shrawat, Member (Judicial)

Bhaskara Pantula Mohan, Member (Judicial)

In the matter of Section 2 (41) of the Companies Act, 2013

In the matter of **M/s. Frischmann Prabhu Software Private Limited**

For the Applicants:

Mr. Jigarkumar Gandhi, Practicing Company Secretary – Authorised Representative for the Applicants.

CORRIGENDUM ORDER

1. A mention has been made before this Bench, by the Authorised Representative for the M/s. Frischmann Prabhu Software Private Limited (Applicant Company), vide Letter dated 26th September, 2017, seeking permission of this Bench for the rectification in the operative part of the order dated 30th March, 2017.
2. Allowed. Henceforth, the calendar year in the operative part of the said order be read as “1st January to 31st December” in place of “1st January to 31st March”.
3. Rest of the order remains unaltered.
4. Ordered Accordingly.

Sd/-

**BHASKARA PANTULA MOHAN
MEMBER (JUDICIAL)**

Sd/-

**M. K. SHRAWAT
MEMBER (JUDICIAL)**

Dated : 28.09.2017